

[Shrimati Lakshmi Menon.] under their existing conditions of service or to accept the conditions of service prescribed under the West Bengal I rules. If an employee is found unsuitable for retention, compensation will be paid to him in the form of a gratuity or pension.

(10) The maintenance of the Poor Fund will be a charge on the revenues of the corporation.

(11) Arrangements will be made for a detailed study on the spot of Chandernagore's budget under three heads: —

- (a) Central subjects, such as income-tax;
- (b) State subjects to be taken over by the West Bengal Government; and
- (c) Local items to be administered by the corporation.

(12) The question of relaxing, for a specified period of time, the upper age-limit for candidates for Government service from Chandernagore will be considered.

(13) When the corporation is established, it will not be necessary to increase its finances by a subvention from excise and other receipts. The corporation will have its own finances raised by taxes. Expenditure on the usual State services, *e.g.* general administration, education, medical and public health measures and such other branches of the administration, will be the responsibility of the State Government.

(14) Early steps will be taken to confer Indian citizenship on the people of Chandernagore by legislation under entry 17 in list 1 and Article 11 of the Constitution.

#### NOMINATION OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform hon. Members that in pursuance of sub-rule (1) of Rule 28A of the Rules

of Procedure and Conduct of Business in the Council of States, I have nominated the following Members to be members of the Business Advisory Committee: —

Shri S. V. Krishnamoorthy Rao, Shri A. N. Agrawal, Shri Amolakh Chand, Shri T. V. Kamalawamy, Shri A. Satyanarayana Raju, Shri S. N. Dwivedy, Shri H. N. Kunzru, Shri S. N. Mazumdar, Shri T. D. Pustake.

#### THE SPECIAL MARRIAGE BILL, 1952—*continued*

MR. CHAIRMAN: We now pass on to the discussion of clause 25 of **the** Special Marriage Bill. Shri Lavji Lakhamsi.

SHRI LAVJI LAKHAMSHI (Kutch): Sir, I have moved the following amendment: —

89. "That at page 9,—

(i) in line 14, for the words 'unless it is satisfied that' the word 'if be substituted; and

(ii) in line 15, after the word 'were' the word 'not' be inserted".

Sir, my amendment relates to **the** second proviso to sub-clause (1) of this clause. It appears that there is a mistake either in the printing or in the drafting. This proviso relates to sub-clause (iv) which says that a marriage solemnized under this **Act** can be voided on the ground that the consent of either party to the marriage was obtained by coercion or fraud and the proviso is to the effect that in **the** case specified in clause (iv), the court shall not grant a decree unless it is satisfied that:

"(a) proceedings were instituted within one year after the coercion had ceased or, as the case may be, the fraud had been discovered; or